IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

<u>Excise Appeal No.740 of 2012</u>

(Arising out of Order-in-Appeal No.109-110/Kol.II/2012 dated 18.10.2012 passed by Commissioner (Appeals) of Central Excise, Kolkata II)

Sri Gopal Kumar Mitra
C/o M/s Reliance Techno Corporation,59/16 Natabar Pal Road, Howrah-711101

Appellant

VERSUS

Commissioner of Central Excise, Kolkata II
180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

<u>Appearance:</u>
None for the Appellant
Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75040/2022

<u>DATE OF E-HEARING : 25.01.2022</u>
<u>DATE OF DECISION : 25.01.2022</u>

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

mm